## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 79/2017 O.A. No. 4249/2015

New Delhi, this the 22<sup>nd</sup> day of May, 2017

# HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN HON'BLE MR. P.K. BASU, MEMBER (A)

Ms. Asha Gupta, Supervisor (Retd.) Aged 60 years, D/o Shri B.P. Gupta, R/o House No.52, Sector-13, Vasundara-201012 Ghaziabad, UP.

.. Petitioner

(By Advocate: Shri P.C. Mishra)

#### Versus

- Shri M.M. Kutty,
  Chief Secretary
  Govt. of NCT of Delhi
  5<sup>th</sup> Level, Delhi Secretariat,
  I.P. Estate, New Delhi.
- Shri Sanjay Saxena,
   Director,
   Department of Women & Child Development
   G.N.C.T. of Delhi,
   1, Canning Lane, K.G. Marg,
   New Delhi-110 001.

.. Respondents

(By Advocate: Shri N.K. Singh for Mrs. Avnish Ahlawat)

### ORDER (ORAL)

### By Mr. Justice Permod Kohli

We are informed that the Hon'ble High Court has stayed the judgment dated 30.09.2016 passed by the Tribunal in O.A.

CP 79/2017 in OA 4249/2015

2

No.4249/2015 sought to be enforced through the present Contempt Petition.

2. In this view of the matter, present contempt proceedings are dropped with liberty to the petitioner to make an appropriate application for revival of the contempt proceedings in the event the judgment survives before the Hon'ble High Court.

(P.K. BASU) Member (A) (PERMOD KOHLI) Chairman

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